

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3503 of 2021**

Mukesh Oraon

... .. **Petitioner**

Versus

State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner : Mrs. Lokeshwari Banerjee, Advocate

For the State : Mr. Someshwar Roy, A.P.P.

02/13.04.2021 Heard Mrs. Lokeshwari Banerjee, learned counsel for the petitioner and Mr. Someshwar Roy, learned A.P.P. for the State.

The petitioner is an accused in connection with Bhandra P.S. Case No. 03 of 2021.

One Chandan Thakur was apprehended with a stolen motorcycle who had disclosed the name of his associates.

The petitioner is said to have purchased a stolen TVS Apache motorcycle which was recovered from his possession. The petitioner is in custody since 06.01.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Lohardaga in connection with Bhandra P.S. Case No. 03 of 2021.

(R. Mukhopadhyay, J.)

Alok/-